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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.324 OF 2010
Cuttack this the 29th day of June, 2010

CORAM:

HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

...
O R D E R

Heard Shri N.R.Routray, learned counsel for the applicant and Shri S.K.Ojha, learned Standing Counsel, on whom a copy of the O.A. has already been served, appearing on behalf of the Railways and perused the materials on record.

It is the case of the applicant that initially he was engaged in S.E. Railway on 25.10.1979 as a Khalasi, granted temporary status w.e.f. 01.01.1983 and regularized w.e.f. 01.04.1988 in the post of Store Watchman. According to him, due to his illness, he had been admitted into Railway Division Medical, Khurda Road and there being no recovery from the illness, he had to appear before the Medical Board on 3.11.2006, whereafter the Medical Board declared him permanently unfit in all categories on medical ground w.e.f. 13.11.2006. Further, it has been submitted that he has already retired from railway service being permanently declared unfit vide order dated 22.12.2006. His grievance is that so far he has not received any retiral benefit nor the compassionate appointment in favour of his son on compassionate ground due to premature retirement has yet been considered and necessary orders issued.

It reveals from the record that the applicant has submitted a representation dated 16.3.2009 to the Chief Administrative Officer, East Coast Railway (Respondent No.2).


Having regard to the facts and circumstances of the case, it is directed

[Signature]

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that Respondent No.2 shall dispose of the pending representation dated 16.3.2009(Annexure-A/6) by taking into account Annexure-A/3 dated 1.9.2008 in the matter of sanction of leave in favour of the applicant within a period of one month from the date of receipt of this order and communicate the decision thereon to the applicant within a period of one week therefrom.

With the above direction, this O.A. is disposed of at the stage of admission itself. No costs.

Send a copy of this order along with copy of the O.A. to Respondent No.2 and copies of this order be made over to the learned counsel for the parties.


~~ADMINISTRATIVE MEMBER~~